

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONAL BENCH AT BHOPAL (M.P.)**

**Original Application No.55/2024(CZ)**

**NONE LAL VISHWAKARMA**

**..... APPLICANT**

**V/S**

**PARIHAR STONE CRUSHER& ORS .....RESPONDENT**

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**BHOPAL**

**10.07.2024**

## **FACTUAL AND ACTION TAKEN REPORT**

**IN THE MATTER OF OA NO. 55/2024 (CZ) (NONE LAL VISHWAKARMA  
V/SPARIHAR STONE CRUSHER AND OTHERS) IN COMPLIANCE OF  
THE ORDER ISSUED BY HON'BLE NGT, CENTRAL BENCH, BHOPAL  
ON DATED 14/03/2024**



**DATE OF VISIT: 30/04/2024**

**Location: Village Shivrajpur (Chandranagar),**

**District Chhatarpur (M.P.)**

**JOINT COMMITTEE CONSISTING OF**

- 1. Prakhar Singh (I.A.S.), SDM, RajnagarDistt. Chhatarpur, MP.**
- 2. K.P. Soni, Regional Officer, MP PCB Regional Office, Sagar.**

**FACTUAL AND ACTION TAKEN REPORT IN THE MATTER OF  
“NONE LAL VISHWAKARMA VS PARIHAR STONE CRUSHER.”**

**Background:**

1. That the present application has been filed by Shri None Lal Vishwakarma regarding the violation of Environment (Protection) Act, 1986 by the Parihar Stone Crusher, Respondent no. 2 in the present case. The applicant has stated that blasting is being done through illegal methods of booster blasting which is directly affecting the houses and the crops are being damaged due to dust. blasting is being done through illegal methods of booster blasting which is directly affecting the houses and the crops are being damaged due to dust. That the applicant has sought closure of the Stone Crushing Unit on the basis of environmental norms as the principal relief in his application.

2. That the Hon'ble NGT vide order dated 14.03.2024 had ordered for a joint committee report by directing as follows:

*“7. In view of the seriousness of the matter we constitute a joint Committee consisting the following members to visit the site and submit the action taken report.*

*i. One Representative from the District Collector Chhatarpur (M.P.)*

*ii. One representative from the Madhya Pradesh State Pollution Control Board*

*8. The committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.”*

In compliance of the above order the following representatives were appointed to the joint committee in the present case:

(1) Mr. Prakhar Singh (I.A.S.), SDM, Rajnagar Distt. Chhatarpur,

(2) Mr. K.P. Soni Regional Officer, MP Pollution Control Board Sagar.

The order of appointment of OIC from District Collector Office, Chhatarpur dated 21.03.2024 is filed herewith as **Annexure A -1**.

## **REPORT OF THE COMMITTEE**

3. That in compliance of the Hon'ble NGT order dated 14.03.2024 the joint committee visited the site of (1.) M/s. Parihar Stone crusher and (2.) Mining site (M/s. AwadheshPratap Singh Parihar) on 30.04.2024. The panchnama of the inspection is filed herewith as **Annexure A-2**. The photographs of the inspection are filed herewith as **Annexure A-3**.

### **Observations:**

4. Along with the members of the joint committee, Shri Amit Mishra Mining Officer, Chhatarpur and Shri AniruddhPratap Singh as representative of Parihar Stone crusher & mining unit were present during the inspection the facts as observed by the committee as follows:

4.1 The Crusher site of M/S. Parihar stone crusher (Kh. No. 205, Rakwa 0.845 ha. Vill. Shivrajpur Tehsil Rajnagar) & Mining Site of AwadheshPratap Singh Parihar Mining unit (Kh. No. 220/1, Rakwa 4.0 ha. Vill. Shivrajpur Tehsil Rajnagar) are just adjacent sites to each other.

4.2 There were following violations found in the crusher /mining unit during the visit of the team:

- i. The boundary wall around the crusher unit found damaged and does not have adequate height of 12 feet.
- ii. The Vibratory screen of the crusher unit is found not covered properly.
- iii. All Conveyer belts of the crusher unit does not provide with water sprinklers.
- iv. The fencing provided around the mining lease area does not have adequate.

4.3 The distance by the nearby habitation is more than 200 meters from the mining lease area & the active mining pit.

4.4 Munare were provided around the mining lease area.

4.5 There was no illegal mining was observed during the visit.

4.6 The industry has informed that that the blasting is carried out as per the DGMS Norms.

**5. The joint committee has taken the following actions:**

5.1 The Regional Officer MP PCB, Sagar had issued Show Cause Notice under section 31A of Air (Prevention and control of Pollution) Act 1981 vide letter no. 510 dated 13.05.2024 for violation consent conditions and inadequate pollution control measures by the Parihar Stone Crusher in the present case. The Show Cause Notice dated 13.05.2024 is filed herewith as **Annexure A -4.**

5.2 The Parihar Stone Crusher had submitted its reply to the show cause notice on dated 30.05.2024 and the copy of this reply is filed herewith as **Annexure A-5.** In this reply the respondent no.2 had annexed the photos depicting compliance and the copy of the CTO granted under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. The Parihar Stone crusher has valid CTO for the Stone Crusher and Shri Awedesh Pratap Singh Parihar has CTO for mining lease.

5.3 The compliance as submitted by Parihar Stone Crusher through his reply dated 30.05.2024 was verified by the Regional Officer of the MP PCB during the revisit of the site on dated 03.07.2024. During the revisit the compliances were not found satisfactory. The inspection dated 30.04.2024 clearly depicted the violation of CTO consent and operation of the Parihar Stone crusher unit without adequate pollution control measures. Further the Parihar Stone crusher had without any consent

installed a M sand plant without the prior permission from the Board. The same amount to violation of the terms and conditions of the CTO granted by the Board.

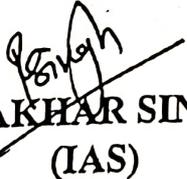
5.4 The MP PCB has passed closure order under Section 31A of Air (Prevention and Control of Pollution) Act 1981 to Respondent no. 2 on and the copy of the closure order dated 03.07.2024 is filed herewith as Annexure A-6.

5.5 In this closure order the MP PCB has directed the Superintendent Engineer, Madhya Pradesh Poorva Khsetra Vidhut Vitran Company Chattarpur to cut the power of the Parihar Stone Crushing Unit.

5.6 That the MPPCB directed the Mining Officer, Collector Office, District Chattarpur to take action against the Parihar Stone Crushing unit by seizing the royalty book and pit pass and to ensure that there is no mining and crushing activities by this crusher from the date of closure order.

6. The District Mining Officer, Chattarpur has submitted their reply vide letter No. 1038 dated 21.06.2024. The reply of District Mining Officer is hereby enclosed as Annexure A-7.

7. The Hon'ble Tribunal may take the present factual and action taken report on record.

  
(PRAKHAR SINGH)  
(IAS)  
SDM, TEHSIL RAJNAGAR,  
DISTRICT CHHATAPUR

  
(K.P.SONI)  
REGIONAL OFFICER,  
MPPCB, REGIONAL OFFICE  
SAGAR

  
(AMIT MISHRA)  
MINING OFFICER  
DISTRICT MINING OFFICE  
CHHATTARPUR

कार्यालय कलेक्टर (खनिज शाखा) जिला छतरपुर (म0प्र0)

modgmcha@mp.gov.in

छतरपुर दिनांक 21/3/2024

-: आदेश :-

क्र. 673 /खनिज/2024, माननीय नेशनल ग्रीन ट्रिब्यूनल सेंट्रल जोनल बैंच भोपाल में दायर प्रकरण क्रमांक 55/2024 नोनेलाल विश्वकर्मा वनाम परिहार स्टोन क्रेशर व अन्य में दिनांक 14.03.2024 को आदेश पारित कर एक संयुक्त समिति गठित की जाकर साइड का दौरा कर, की गई कार्यवाही का प्रतिवेदन प्रस्तुत करने हेतु निर्देशित किया गया है। जिसके संबंध में निम्नलिखित समिति का गठन किया जाता है :-

1. जिला कलेक्टर छतरपुर म0प्र0 द्वारा अधिकृत एक प्रतिनिधि
2. म0प्र0 राज्य प्रदूषण बोर्ड से एक प्रतिनिधि

संलग्न :- उपरोक्तानुसार।

(कलेक्टर महोदय द्वारा आदेशित)

  
 उपप्रचालक (ख.प्र.)

जिला छतरपुर (म0प्र0)

छतरपुर दिनांक 21/3/2024

पृ0 क्र0 673 /खनिज/2024,  
 प्रतिलिपि :-

1. अनुविभागीय अधिकारी, अनुभाग राजनगर जिला छतरपुर (म0प्र0) की ओर लेख किया जाता है कि मौका स्थल निरीक्षण कर की गई कार्यवाही का संयुक्त प्रतिवेदन शीघ्र प्रस्तुत करने का कष्ट करें।
2. मध्यप्रदेश राज्य प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर लेख किया जाता है कि उक्त क्षेत्र की मौका स्थल निरीक्षण कर की गई कार्यवाही का संयुक्त प्रतिवेदन शीघ्र प्रस्तुत किये जाने हेतु अपने अधिनस्थ प्रतिनिधि को अधिकृत करने का कष्ट करें।

  
 उपप्रचालक (ख.प्र.)

जिला छतरपुर (म0प्र0)

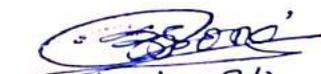
पंचनामा

पंचनामा लिख दिया हम उपाधीत पंचानो ने ऐसा कि आज दिनांक 30/04/2024 को ग्राम शिवराजपुरा तहसील- राजनगर जिला- लखनपुर स्थित भूमि खसरा नं. 220/1, रकबा 4.0 हेक्टेयर का स्थल निरीक्षण श्रीमान अनुविभागीय अधिकारी (राजस्व), राजनगर एवं क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड सागर द्वारा माननीय राष्ट्रीय हरित अधिकरण में प्रचलित सचिका अज्ञे. ए. नं. 55/2024 (C2) के सन्दर्भ में किया गया। मौका जांच में पाया गया कि खदान क्षेत्र में तार फैलिंग का होना पाया गया तथा खदान की सीमा दर्शाने वाले मुनारे पाये गये। खनन कार्य स्वीकृत लीज क्षेत्र में होना पाया गया। खदान क्षेत्र से लगे बिजली क्षेत्र में ब्रेशर स्थापित होना पाया गया। ब्रेशर प्लान्ट की वाइडिंगवाल् अपूर्ण पाई गई।

पंचनामा मौके पर लिखा एवं पढ़कर सुनाया गया तदुपरोक्त हस्तक्षर कराये गये।

  
30.04.24

  
Rajendra Singh

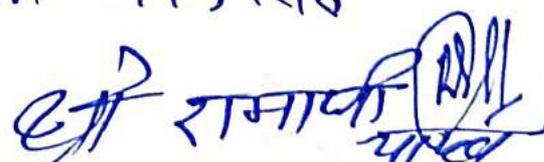
  
30/04/2024  
K.P. Soni, R.O., MPPCB Saagar

अनुराग यादव  
प्रमाणित लिट यादव  
अनुराग



शबेन्द्र सिंह प्रोक्षी जन्म सिंह  
मि. चन्द्रनगर

जि रंजित पाण्डे  
दिवेश 21/04  
म 21/04  
शामभद्रा 5 कुशीवाहा

  
अमाठ रामभू  
लखनपुर





 **GPS Map Camera**



**Chhatarpur, Madhya Pradesh, India**  
Unnamed Road, Madhya Pradesh 471101, India  
Lat 24.760748°  
Long 79.952617°  
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 GPS Map Camera

Chhatarpur, Madhya Pradesh, India  
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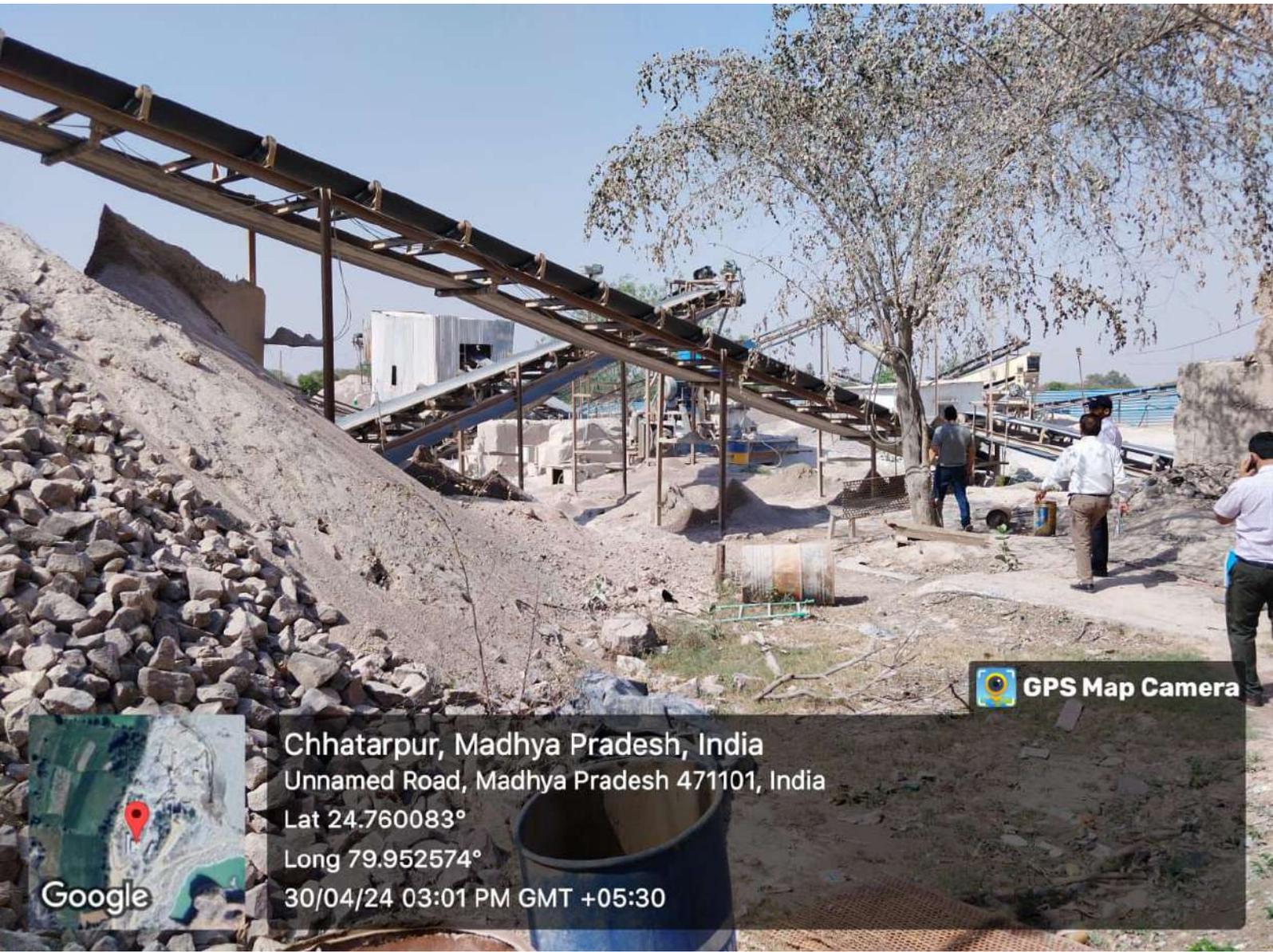
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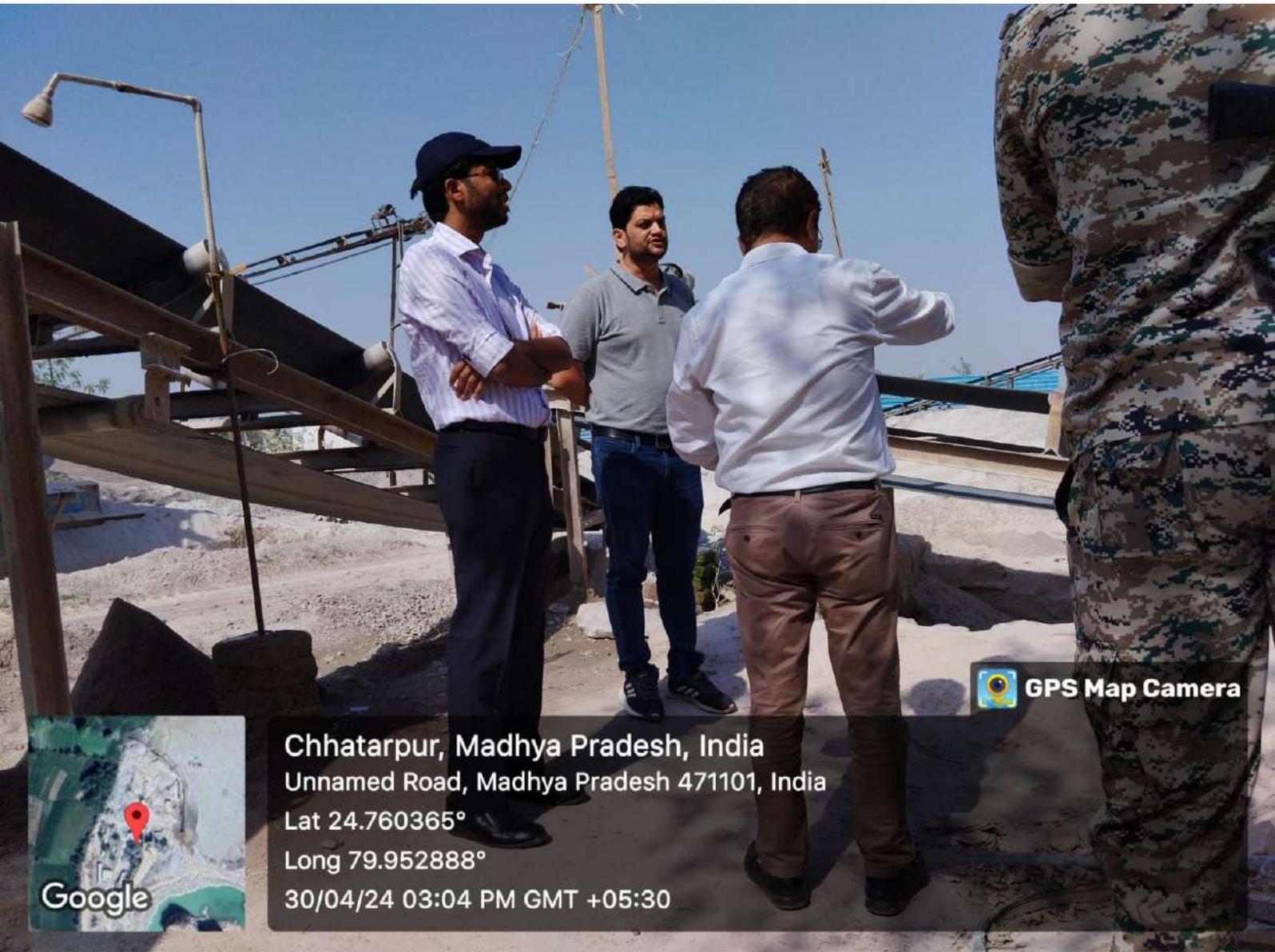




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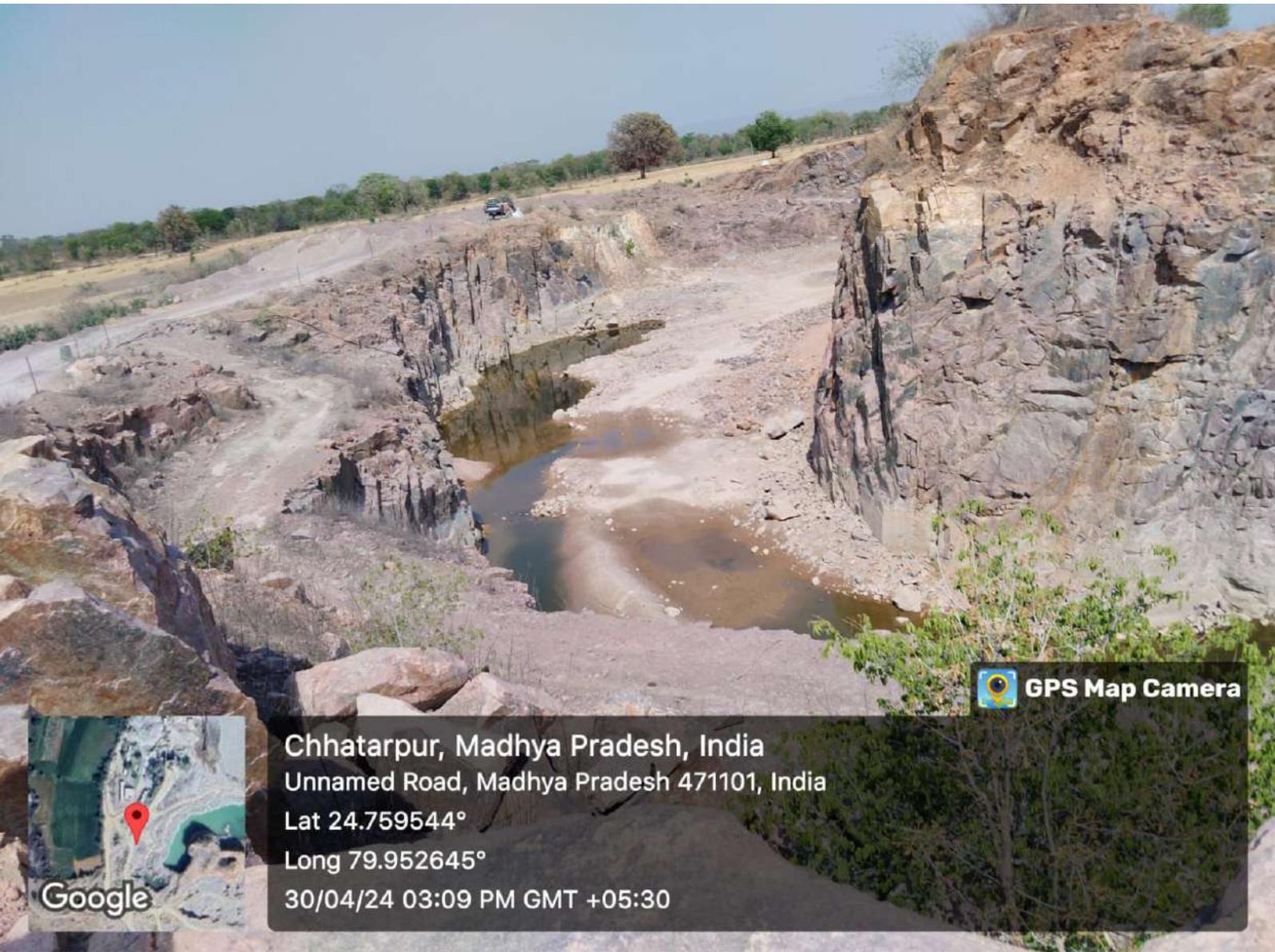
Google



 GPS Map Camera



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 **GPS Map Camera**



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Long 79.952645°  
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 **GPS Map Camera**

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Long 79.952645°  
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Google



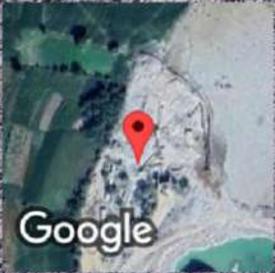
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Long 79.95278°  
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 GPS Map Camera



Chhatarpur, Madhya Pradesh, India  
Unnamed Road, Madhya Pradesh 471101, India  
Lat 24.760542°  
Long 79.952791°  
30/04/24 03:06 PM GMT +05:30



क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड,  
दीन दयाल नगर, हाऊसिंग बोर्ड कॉलोनी, सागर



E-mail:- romppcb\_sagar@rediffmail.com

कमांक 510 /क्षे.का./प्रनिबो/2024  
प्रति,

सागर, दिनांक 13 /05/24

मे. परिहार स्टोन क्रेशर,  
प्रो. अनिरुद्ध प्रताप सिंह परिहार  
ग्राम-शिवराजपुर (चंद्र नगर),  
तहसील-राजनगर, जिला- छतरपुर  
मोबा. नं. 9926808080

विषय :- वायु ( प्रदूषण निवारण एवं नियंत्रण ) अधिनियम 1981 की धारा 31-क के अंतर्गत कारण बताओ नोटिस।

संदर्भ :- एन.जी.टी. प्रकरण क्र. 55/2024 के संबंध में गठित कमेटी के साथ दिनांक 30.04.2024 को निरीक्षण।

महोदय,

उपरोक्त विषय के बारे में क्षेत्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड, सागर द्वारा आपको निम्नलिखित सूचना दी जाती है :-

1. यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत किया गया है तथा बोर्ड को जल अधिनियम के साथ-साथ वायु अधिनियम 1981 को राज्य में लागू करने का दायित्व सौंपा गया है।
2. यह कि, आपके उद्योग को बोर्ड द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के अन्तर्गत खसरा कमांक 671, ग्राम-शिवराजनगर, जिला-छतरपुर (म.प्र.) पत्थर उत्खनन एवं क्रेशर से गिट्टी निर्माण हेतु सशर्त सम्मति जारी की गई थी। जिसकी वैधता दिनांक 31.03.2027 तक है।
3. यह कि, आपके उद्योग द्वारा वायु सम्मति शर्तों के पालनार्थ वायु प्रदुषण नियंत्रण हेतु आवश्यक व्यवस्था की जाना अनिवार्य है।
4. यह कि, उद्योग के विरुद्ध प्रचलित एन.जी.टी. ओ.ए. प्रकरण क्र. 55/2024 (सी.जे.ड.) में गठित कमेटी के साथ दिनांक 30.04.2024 को निरीक्षण किया गया एवं निरीक्षण में पाया कि :
  - (i) क्रेशर इकाई ओर बाउण्ड्री क्षतिग्रस्त एवं ऊँचाई 12 फीट से कम पाई गई।
  - (ii) क्रेशर इकाई की वायुब्रेटिंग स्क्रीन को प्रभावी ढंग से कवर नहीं किया गया।
  - (iii) सभी कन्वेयर वेल्ट पर वॉटर स्पिंकलिंग की व्यवस्था नहीं पाई गई।
  - (iv) माइनिंग परिसर के चारों ओर सुरक्षा व्यवस्था हेतु लगाई गई फेंसिंग अपर्याप्त पाई गई।

निरीक्षण के समय गठित कमेटी के अधिकारीगण एवं आप स्वयं की उपस्थिति में स्टोन क्रेशर स्थल पर पंचनामा बनाया गया। तदानुसार आपके द्वारा 07 दिवस में आवश्यक प्रदूषण नियंत्रण की व्यवस्था की जानी थी, जिसकी कार्यप्रगति आपसे आज पर्यन्त अप्राप्त है।

उपरोक्त कृत्यों के आधार पर आप वायु अधिनियम 1981 के संगत प्रावधानों के उल्लंघन के दोषी पाये गये हैं। अतः बोर्ड वायु अधिनियम की धारा 31'क' के अंतर्गत प्रदत्त शक्तियों के अंतर्गत आपको निम्नलिखित निर्देश दिये जाना प्रस्तावित है :-

1. यह कि, आप संस्था का संचालन तत्काल प्रभाव से बंद करें।
2. यह कि, म.प्र. पूर्व क्षेत्र विद्युत वितरण कंपनी, छतरपुर द्वारा आपको प्रदत्त विद्युत कनेक्शन विच्छेदित किया जावे।
3. यह कि, कार्यालय कलेक्टर (खनिज शाखा) जिला छतरपुर द्वारा आपको प्रदत्त रॉयल्टी बुक जप्त की जावे।

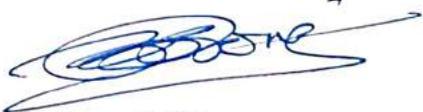
एतद् द्वारा सूचित किया जाता है कि, आप उपरोक्त संबंध में अपना पक्ष पत्र जारी होने की तिथी से 15 दिवस के भीतर लिखित/मौखिक रूप से बोर्ड में प्रस्तुत करें। समयावधि में जवाब प्राप्त नहीं होने की दशा में यह माना जावेगा कि आपको इस विषय पर कुछ नहीं कहना है व प्रस्तावित आदेश प्रवर्तित (जारी) कर दिये जावेंगे।

  
(के.पी. सोनी),  
क्षेत्रीय अधिकारी,  
म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर

क्रमांक 511 /क्षे.का./प्रनिबो/2024  
प्रतिलिपि :-

सागर, दिनांक 13/05/24

1. कलेक्टर महोदय, जिला छतरपुर की ओर कृपया सूचनार्थ प्रेषित।
2. अनुविभागीय दण्डाधिकारी, तहसील राजनगर जिला छतरपुर की ओर कृपया सूचनार्थ प्रेषित।
3. अधीक्षण यंत्री, म.प्र. पूर्व क्षेत्र, विद्युत वितरण कंपनी, छतरपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. खनिज अधिकारी, कार्यालय कलेक्टर (खनिज शाखा) जिला-छतरपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

  
(के.पी. सोनी),  
क्षेत्रीय अधिकारी,  
म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर



पति,

क्षेत्रीय कार्यालय म.प्र.प्रदूषण नियंत्रण बोर्ड

दीन दयाल नगर हाउसिंग बोर्ड कॉलोनी सागर (म.प्र.)

विषय :- वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31-क के अंतर्गत कारण बताओ नोटिस के जवाब देने के संबंध में।

संदर्भ :- कार्यालयीन पत्र क्रमांक 510/क्षे.का /प्रनिर्बो/2024, सागर दिनांक 13/05/2024 के जवाब के संबंध में।

महोदय,

मैं. परिहार स्टोन क्रेशर प्रो. अवधेश प्रताप सिंह परिहार को ग्राम शिवराजपुर (चंद्रनगर) तहसील राजनगर जिला छतरपुर की भूमि खसरा नंबर 220/1 के रकबा 4.000 हेक्टेयर पर उत्खनि पट्टा स्वीकृत है तथा खसरा नंबर 205 के रकबा 0.845 हेक्टेयर पर पत्रिका क्रिया से गिट्टी निर्माण हेतु क्रेशर स्थापित किया गया है।

दिनांक 30/04/2024 को एन.जी.टी.प्रकरण क्रमांक 55/2024 के संबंध में गठित कमेटी के द्वारा निरीक्षण कर जो कमियाँ पाई गई थीं उनका निवारण निम्नानुसार किया गया है।

- (1) क्रेशर एकाई की ओर बाउन्ड्री क्षतिग्रस्त थी उसकी मरम्मत करा कर उसकी ऊंचाई 12 फीट कर दी गई है स्थल की जी.पी. एस. फोटो संलग्न है।
- (2) क्रेशर एकाई की वायुब्रेटिंग स्क्रीन को प्रभावी ढंग से कवर कर दिया गया है जी.पी. एस. फोटो संलग्न है।
- (3) सभी कनवेयर बेल्ट पर वॉटर स्पिंकलिंग की व्यवस्था कर दी गई है जी.पी. एस. फोटो संलग्न है।
- (4) माइनिंग परिसर के चारों ओर सुरक्षा व्यवस्था हेतु लगाई गई फैनसिंग को पर्याप्त रूप से पूर्ण कर दिया गया है जी.पी. एस. फोटो संलग्न है।

अतः श्रीमान जी से निवेदन है कि उपरोक्त जी.पी. एस. की फोटो को देखते हुए हमारे पक्ष में निर्णय लेने की कृपा करें।

पट्टा धारक

मैं. परिहार स्टोन क्रेशर प्रो. अवधेश प्रताप सिंह परिहार

निवासी - बी.एस.एन.एल. ऑफिस के पास नया पन्ना नाका छतरपुर

Not Case.  
दिनांक  
30/05/2024

①



GPS Map Camera



Chhatarpur, Madhya Pradesh, India  
Unnamed Road, Madhya Pradesh 471101, India  
Lat 24.75937°  
Long 79.952351°  
29/05/24 04:11 PM GMT +05:30

Scanned with OKEN Scanner



 GPS Map Camera



**Chhatarpur, Madhya Pradesh, India**  
**Unnamed Road, Madhya Pradesh 471101, India**  
**Lat 24.761232°**  
**Long 79.952867°**  
**29/05/24 04:13 PM GMT +05:30**

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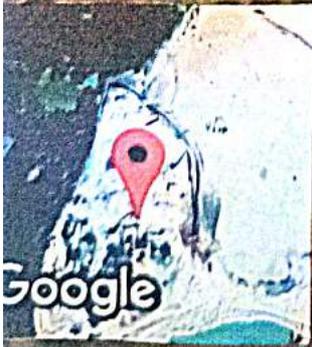
GPS Map Camera



Chhatarpur, Madhya Pradesh, India  
Unnamed Road, Madhya Pradesh 471101, India  
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Long 79.955817°  
29/05/24 05:24 PM GMT +05:30



 GPS Map Camera



**Chhatarpur, Madhya Pradesh, India**  
**Unnamed Road, Madhya Pradesh 471101, India**  
**Lat 24.760657°**  
**Long 79.952995°**  
**29/05/24 05:38 PM GMT +05:30**

3



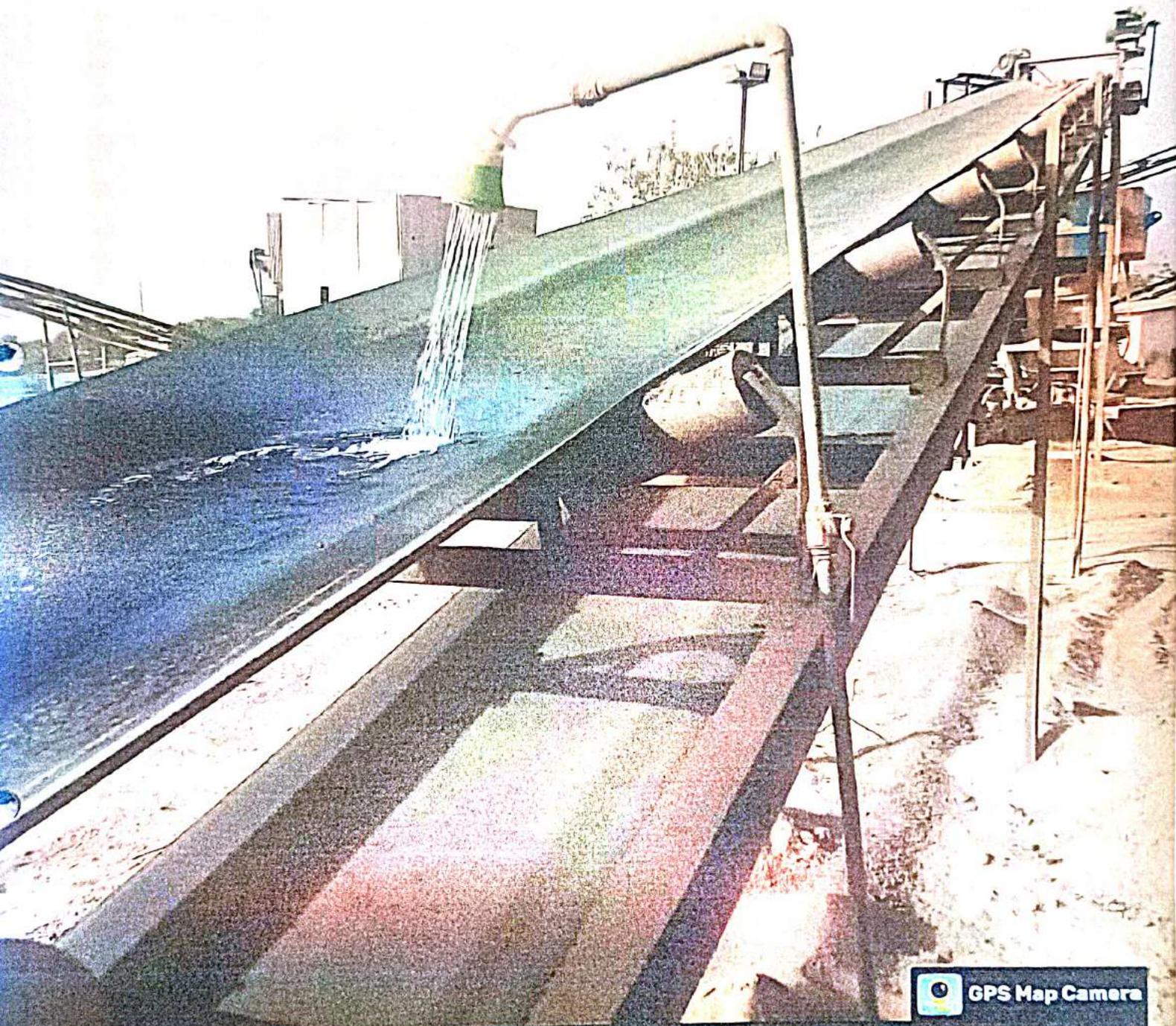
 GPS Map Camera



**Chhatarpur, Madhya Pradesh, India**  
**Unnamed Road, Madhya Pradesh 471101, India**  
**Lat 24.760386°**  
**Long 79.95292°**  
**29/05/24 04:47 PM GMT +05:30**

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GPS Map Camera



Chhatarpur, Madhya Pradesh, India  
Unnamed Road, Madhya Pradesh 471101, India  
Lat 24.760403°  
Long 79.95298°  
29/05/24 04:48 PM GMT +05:30

(4)



 GPS Map Camera



**Chhatarpur, Madhya Pradesh, India**  
**Unnamed Road, Madhya Pradesh 471101, India**  
**Lat 24.757796°**  
**Long 79.95292°**  
**29/05/24 04:00 PM GMT +05:30**

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4



GPS Map Camera



Chhatarpur, Madhya Pradesh, India  
Unnamed Road, Madhya Pradesh 471101, India  
Lat 24.758392°  
Long 79.952774°  
29/05/24 04:01 PM GMT +05:30



# Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

RED-SMALL

CCA-Expansion

CONSENT NO: \*\*\*

PCB ID: 23592

Application No: 20610.23/01/2023  
NO: /MPPCB/SGR

Consent No: AW-109177

To,  
The Occupier,  
Parihar Stone Crusher (Unit No. 02),  
Khasra no. 205, Rakba 0.845 Hect., Shivrajpur (Chandranagar),  
Shivrajpur (Chandranagar),  
Dist : Chhatarpur, Tal : Rajnagar,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 1258833 Dt. 11/01/2023 and last communication received on Dt. 09/01/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/03/2027, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Shivrajpur (Chandranagar) Rajnagar, Chhatarpur
- b. The capital investment in lakhs: Rs. 113.62
- c. Product & Production Capacity:

Product	Qty / year-
STONE GITYY by crusher	46400.CU.M/Y FOURTY SIX THOUSAND FOUR HUNDRED ONLY

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/03/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Provisions:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

Digitally Signed by V. S. Rai, S.E

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # TEFKKIXFN5

Signature valid  
Digitally Signed by : V. S. Rai ,  
S.E  
Date: 23/01/2023 11:00:34 PM

VIRENDRA SAHAI RAI  
Regional Officer



# Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.600 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.500	WWG : 1.100	Water Source	Remark
1	Plantation / Horticulture	0.200	0.000	Borewell	
2	Spray in Mines	0.500	0.300	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

Consent No:AW-109177





## Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Colony  
SAGAR  
SAGAR  
Tele : 07582- 263774

environment in general.

IV. Periodical cleaning of the water spray nozzles shall be carried out to avoid chocking.

V. Fine dust accumulated in the crushing areas shall be periodically cleaned and the dumps should be covered with tarpaulin to check erosion by wind.

VI. The approach road shall be properly developed and sprayed with water periodically. Similarly the approach roads to individual crushers shall be made in good condition and watered periodically.

VII. The drop height of the processed material shall be kept at minimum during loading and unloading.

VIII. Covered transfer chutes shall be provided at all the crushed material discharge points of conveyors.

IX. As an occupational safety all the workers shall be provided with nose masks.

Consent No:AW-109177



## Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

### CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - d. Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-3750 )

### Additional Air condition:-



## Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Colony  
SAGAR  
SAGAR  
Tele : 07582- 263774

### GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

Consent No:AW-109177

For and on behalf of

Sagar  
d City  
SAGAR  
SAGAR



# Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

M.P. Pollution Control Board

 Sending from UIDAI  
*Sign*  
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # TEFKK1XFNS

  
VIRENDRA SAHAI RAI  
Regional Officer

Consent No:AW-109177



## Consent Order

M.P. Pollution Control Board - Sagar  
Pt. Deen Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

RED-SMALL

CCA-Renewal

CONSENT NO: \*\*\*

PCB ID: 18528

Outward No:-20843,03/04/2023

Consent No:AW-111482

To,  
The Occupier,  
Awdhesh Pratap Singh Parihar,  
Kh. 220/1, Area of mine-4.0 ha.  
Vill. Shivrajpur, Teh. Rajnagar, Distt. Chhatarpur,  
Vill. Shivrajpur, Teh. Rajnagar, Distt. Chhatarpur,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1262118 Dt. 06/03/2023 and last communication received on Dt.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 23/03/2028, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Vill. Shivrajpur, Teh. Rajnagar, Distt. Chhatarpur
- The LEASE VALIDITYs: 23/03/2028
- Product & Production Capacity:

Product	Qty / year
Mining of Stone boulder	50000CU.M/Y FIFTY THOUSAND ONLY

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 23/03/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

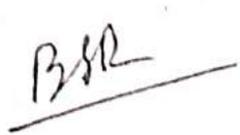
### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

eSign  
Digitally Signed with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # TKL7QVG2UI

Signature Not Verified  
Digitally Signed by : V. S. Rai ,  
S.E  
Date: 03/04/2023 11:01:49 PM

  
VIRENDRA SAIJAI RAI  
Regional Officer



# Consent Order

Pollution Control Board - Sagar  
Dayal Nagar, Housing Board Clny  
SAGAR  
SAGAR  
Tele : 07582- 263774

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.500 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.500 KL/day

### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.500	WWG : 1.000	Water Source	Remark
1	Spray in Mines	0.500	0.200	Borewell	Spraying and Processing

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

### 8. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### 9. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling

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- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

### 10. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

### 11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

### 12. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

### 13. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

### 14. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### 15. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

### Additional Water condition:-

1. Extensive tree plantation shall be done on both side of Mineral transportation roads, haul roads and around open mining lease area.
2. The mine management shall stack the over burden/block of the granite dump at proper place.
3. Mine management shall be constructed garland drain with septic tank in mining area.
4. Mine management shall be made asphalt road in mining activity area as per submitted affidavit
5. Mine management has been regularly maintain fencing in mine area to avoid any accidental/nusence activity

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### CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - d. Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-3750 )

### Additional Air condition:-

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### GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

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For and on behalf of



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M.P. Pollution Control Board

Digitally signed by Virendra Sahai Rai  
DN: cn=Virendra Sahai Rai, o=M.P. Pollution Control Board, ou=Sagar, email=virendra.sahai@mp.nic.in

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # TKL7QVG2UI

  
VIRENDRA SAHAI RAI  
Regional Officer

Consent No:AW-111482



क्षेत्रीय कार्यालय, म.प्र.प्रदूषण नियंत्रण बोर्ड,  
दीन दयाल नगर, हाऊसिंग बोर्ड कॉलोनी, सागर



E-mail:- romppcb\_sagar@rediffmail.com

क्रमांक 907 /क्षे.का./प्रनिबो/2024

सागर, दिनांक 03/07/2024

प्रति,

- |   |  |
|---|--|
| <p>(1.) मे. परिहार स्टोन क्रेशर,<br/>ग्राम-शिवराजपुर (चंद्र नगर),<br/>तहसील-राजनगर,<br/>जिला- छतरपुर<br/>मोबा. नं. 9926808080</p> | <p>(2.) श्री अवधेश प्रताप सिंह परिहार<br/>(प्रो. मे. परिहार स्टोन क्रेशर)<br/>निवासी- बी.एस.एन.एल. ऑफिस के पास,<br/>नया पन्ना नाका छतरपुर, जिला- छतरपुर<br/>मोबा. नं. 9926808080</p> |
|---|--|

विषय :- वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31-क के तहत उद्योग प्रक्रिया बन्द करने के निर्देश।

- संदर्भ :- (1) उद्योग का निरीक्षण दिनांक 03.07.2024  
(2) उद्योग का पत्र क्र.निरंक कार्यालय में प्राप्ति दिनांक 30.05.2024  
(3) इस कार्यालय का वायु अधिनियम 1981 की धारा 31-क के अंतर्गत जारी कारण बताओं नोटिस पत्र क्रमांक 510 दिनांक 13.05.2024  
(4) एन.जी.टी. प्रकरण क्र. 55/2024 के संबंध में गठित कमेटी के साथ दिनांक 30.04.2024 को निरीक्षण।

महोदय,

उपरोक्त विषय में लेख है कि आपके स्टोन क्रेशर एवं खदान का दिनांक 03.07.2024 को माइनिंग अधिकारी के साथ निरीक्षण किया गया निरीक्षण में पाई गई अव्यवस्थाओं के आधार पर क्षेत्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड, सागर द्वारा आपको निम्नलिखित सूचना दी जाती है :-

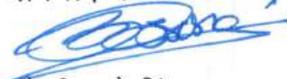
- यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत किया गया है तथा बोर्ड को जल अधिनियम के साथ-साथ वायु अधिनियम 1981 को राज्य में लागू करने का दायित्व सौंपा गया है।
- यह कि, आपके उद्योग को बोर्ड द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के अन्तर्गत ग्राम-शिवराजनगर, जिला-छतरपुर (म.प्र.) खसरा नं. 220/1 (रकबा 4.0 हेक्टेयर) पर पत्थर उत्खनन एवं खसरा नं. 205 (रकबा 0.845 हेक्टेयर) पर क्रेशर से गिट्टी निर्माण हेतु सशर्त सम्मति जारी की गई थी। जिनकी क्रमशः वैधता दिनांक 31.03.2028 एवं 31.03.2027 तक है।
- यह कि, आपके उद्योग द्वारा वायु सम्मति शर्तों के पालनार्थ वायु प्रदुषण नियंत्रण हेतु आवश्यक व्यवस्था की जाना अनिवार्य है।
- यह कि, उद्योग के विरुद्ध प्रचलित एन.जी.टी. ओ.ए. प्रकरण क्र. 55/2024 (सी.जेड.) में गठित कमेटी के साथ दिनांक 30.04.2024 को निरीक्षण किया गया एवं इस कार्यालय द्वारा कारण बताओ संदर्भित नोटिस पत्र दिनांक 13.05.2024 जारी किया गया।
- यह कि कारण बताओ नोटिस के परिपालन में आपके द्वारा संदर्भित पत्र दि. 30.05.2024 को प्रस्तुत जबाव किया गया।

6. यह कि, आपके द्वारा प्रस्तुत जबाब कार्यालय में प्राप्ति दिनांक 30.05.2024 के परिप्रेक्ष्य में अद्योहस्ताक्षरकर्ता द्वारा दिनांक 03.07.2024 को उद्योग ईकाई का निरीक्षण किया गया। निरीक्षण में निम्नानुसार कमियाँ/अनियमितताये पाई गई :
- क्रेटर ईकाई ओर बाउण्ड्री वाल अपूर्ण एवं ऊँचाई 12 फीट से कम पाई गई।
  - माइनिंग परिसर के चारों ओर सुरक्षा व्यवस्था हेतु लगाई गई फैंसिंग अपर्याप्त पाई गई।
  - उद्योग ईकाई द्वारा बोर्ड की पूर्व अनुमति के वगैर ही एम.सैण्ड निर्माण ईकाई की स्थापना कर ली गई है।

उपरोक्त कृत्यों के आधार पर आप वायु अधिनियम 1981 के संगत प्रावधानों के उल्लंघन के दोषी पाये गये है। अतः एतद् द्वारा बोर्ड को वायु (प्रदूषण निवारण एवं नियंत्रण) की धारा 31-क के अंतर्गत प्राप्त शक्तियों का उपयोग करते हुए निम्नलिखित निर्देश दिए जाते हैं :-

- यह कि, आप स्टोन क्रेटर का संचालन तत्काल प्रभाव से बंद करें।
- यह कि, म.प्र. पूर्व क्षेत्र विद्युत वितरण कंपनी, छतरपुर द्वारा आपको प्रदत्त विद्युत कनेक्शन विच्छेदित किया जावें।
- यह कि, कार्यालय कलेक्टर (खनिज शाखा) जिला छतरपुर द्वारा आपको प्रदत्त रॉयल्टी बुक जप्त की जावे।

उपरोक्तानुसार जारी आदेश की पावती भेजे व आदेशों का पालन सुनिश्चित करें। अन्यथा वायु अधिनियम की धारा 37 (1) के अन्तर्गत कार्यवाही की जावेगी। जिसकी समस्त जिम्मेदारी आप स्वयं की होगी।

  
(के.पी. सोनी),  
dc क्षेत्रीय अधिकारी,

क्रमांक 908 /क्षे.का./प्रनिबो/2024

सागर, दिनांक 03 /07 /2024

प्रतिलिपि :-

- कलेक्टर महोदय, जिला छतरपुर की ओर कृपया सूचनार्थ प्रेषित।
- अनुविभागीय दण्डाधिकारी, तहसील राजनगर जिला छतरपुर की ओर कृपया सूचनार्थ प्रेषित।
- अधीक्षण यंत्री, म.प्र. पूर्व क्षेत्र, विद्युत वितरण कंपनी, छतरपुर की ओर वायु अधिनियम की धारा 31-क में प्राप्त शक्तियों का प्रयोग करते हुए निर्देशित किया जाता है कि उक्त उद्योग को प्रदायित विद्युत कनेक्शन विच्छेदन करने का कष्ट करें एवं कृत कार्यवाही की जानकारी से तत्काल इस कार्यालय को सूचित करें।
- खनिज अधिकारी, कार्यालय कलेक्टर (खनिज शाखा) जिला-छतरपुर की ओर वायु अधिनियम की धारा 31-क में प्राप्त शक्तियों का प्रयोग करते हुए निर्देशित किया जाता है कि उद्योग (माइन एवं क्रेटर) की खनिज संबंधी सेवाएं तत्काल बंद की जावें तात्कालिक परिस्थितियों के दृष्टिगत उद्योग को जारी पिट पास एवं रायल्टी बुक जप्त करने का कष्ट करें।
- गार्ड फाइल।

  
(के.पी. सोनी),  
o/c क्षेत्रीय अधिकारी,  
म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर

# कार्यालय कलेक्टर (खनिज शाखा) जिला छतरपुर (म0प्र0)

modgmcha@mp.gov.in

क्र. 1038 /खनिज/2024

छतरपुर दिनांक 21/6/2024

प्रति,

क्षेत्रीय अधिकारी  
म0प्र0 राज्य प्रदूषण बोर्ड सागर  
जिला सागर (म0प्र0)

ANNEXURE A-7

विषय :- चन्द्रनगर शिवराजपुर में स्थित परिहार स्टोन क्रेशर के संबंध में जांच प्रतिवेदन।

—00—

कृपया उपरोक्त विषयान्तर्गत लेख है कि शिकायतकर्ता बालकिशन विश्वकर्मा पिता श्री आशाराम विश्वकर्मा निवासी ग्राम पोस्ट चन्द्रनगर थाना बमीठा तहसील राजनगर जिला छतरपुर (म0प्र0) द्वारा शिकायत में उल्लेखित बिन्दुओं की जांच खनि निरीक्षक छतरपुर से कराई गई है। खनि निरीक्षक छतरपुर द्वारा दिनांक 03.06.2024 को प्रस्तुत बिन्दुवार जांच प्रतिवेदन अग्रिम कार्यवाही हेतु सम्प्रेषित है।

संलग्न :- उपरोक्तानुसार

  
उपसंचालक (ख.प्र.)  
जिला छतरपुर (म0प्र0)

प्रति,

श्रीमान् कलेक्टर महोदय,  
(खनिज शाखा )  
जिला - छतरपुर (म0प्र0)

विषय:- चन्द्रनगर शिवराजपुर में स्थित परिहार स्टोन क्रेशर को बंद कराए जाने वावत्।  
संदर्भ:- आपका पत्र क्रमांक 1340/खनिज/2023 छतरपुर दिनांक 20.06.2023 के पालन में।

महोदय,

उपरोक्त विषयांतर्गत लेख है कि शिकायतकर्ता वालकिशन विश्वकर्मा पिता श्री आसाराम विश्वकर्मा निवासी ग्राम पोस्ट चन्द्रनगर थाना बमीठा तहसील राजनगर जिला छतरपुर मध्यप्रदेश द्वारा शिकायत की गई है।

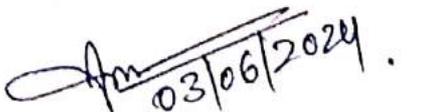
प्राप्त शिकायती पत्र में उठाये गये बिन्दुओं पर नियमानुसार ग्राम शिवराजपुर तहसील राजनगर के खसरा नं. 220/1 रकवा 4.000हे. क्षेत्र खनिज पत्थर (क्रेशर से गिट्टी निर्माण) हेतु स्वीकृत उत्खनि पट्टा की सयुक्त जांच दिनांक 01.06.2024 को की गई जांच उपरांत जानकारी विन्दुवार निम्नानुसार है:-

1. आवादी से क्रेशर प्लांट एवं स्वीकृत खदान की दूरी लगभग 300 मीटर से अधिक दूरी पर स्थित है।
2. क्रेशर प्लांट से धूल डस्ट न उड़े इसके लिये वाटर स्पिकलर एवं टीन शेट लगाये गये हैं।
3. ब्लास्टिंग होने के कारण मकानों की दीवारों पर एवं मकानों के लेटरों पर कोई दुष्प्रभाव नहीं पड़ा है।
4. क्रेशर प्लांट के कुछ दूरी पर किसानों के खेत लगे हुए हैं तथा स्थानीय लोगो ने बताया कि किसानों की फसल खनन कार्य से प्रभावित नहीं हो रही है।
5. क्रेशर संचालक द्वारा पूर्व से स्वीकृत खदान की सीमा क्षेत्र के अंदर ही उत्खनन कार्य किया गया है एवं पर्यावरण प्रदूषण नहीं किया जा रहा है।
6. क्रेशर प्लांट एवं खदान क्षेत्र से सार्वजनिक उपयोग की भूमि नियमानुसार दूरी पर स्थित है।
7. जांच के दौरान खदान पर स्वीकृत सीमा क्षेत्र का विवरण दर्शाने वाले साईन बोर्ड एवं सीमा चिन्ह, तार फैंसिंग, कुछ पेड़ पौधे लगे होना पाये गये।
8. मध्यप्रदेश गौण खनिज नियम 1996 के नियमानुसार वन, राजस्व एवं ग्राम पंचायत के ठहराव प्रस्ताव का अनापत्ति प्राप्त होने के पश्चात उत्खनि पट्टा स्वीकृत किया जाता है।

अतः प्रतिवेदन अग्रिम कार्यवाही हेतु सादर प्रेषित है।

संलग्न -

1. चौकी प्रभारी की रिपोर्ट
2. मेडिकल की रिपोर्ट
3. डी.जी.एम.एस. सर्टिफिकेट

  
खनि निरीक्षक  
जिला छतरपुर (म0प्र0)

पंचनामा

हम पंचनाम मौजा मिश्रराजपुर वाली में पंचनामा लिख दिया कि भाष्य दिनांक 01/06/2024 को हल्का पटवारी मिश्रराजपुर एवं श्वेतिय निरीक्षक चक्रवर्तु मौजा मिश्रराजपुर लिखत ग्राम पत्र नं 220/1 रकबा 4-0000 हे. कु. लीहल उरखीन पट्टा पट्टा कुंआर हे मिश्री निमीष की जांच हेतु मौजा लखत पर उपस्थित हुए। मौजा लखत पर जांच के दौरान पाया कि लीहल उरखीन पट्टा खदान से आवासीय ग्राह मिश्रराजपुर की दूरी लगभग 3 किमी है जो कि स्थित है एवं लीहल उरखीन पट्टा से भी आवासीय पट्टा खदान एवं कुंआर हे 300 मीटर से अधिक दूरी पर स्थित है। कुंआर टकान हेतु न उरखीन पट्टा खदान लखत गद्दे में भाष्य ही हीन बोटु हे करत किया गया है। मौजे पर उपस्थित ग्राहकारों को बतवारा गया कि कुंआर काफे हे फसलों के उत्पादन में समर्थ नहीं है। कलिया हे कुंआर संचालक बान लीहल नियमावली के तहत ही लीहल हीन हीन के किमा जा रहा है। मौजा पर कुनारे वनी हुए है एवं पट्टा पट्टा लगे हुए है एवं ता काम लगी हुई है। खदान सीमा क्षेत्र के अन्त ही उरखीन काफे किया जा रहा है।

भवन, हम पंचनों में पंचनामा लिख दिया वस्तु पर काफे भर्षी

Am 01/06/2024  
M/Chh.

  
पट्टा नं 77  
मिश्रराजपुर  
01/06/2024

सममिलन

कपुराग

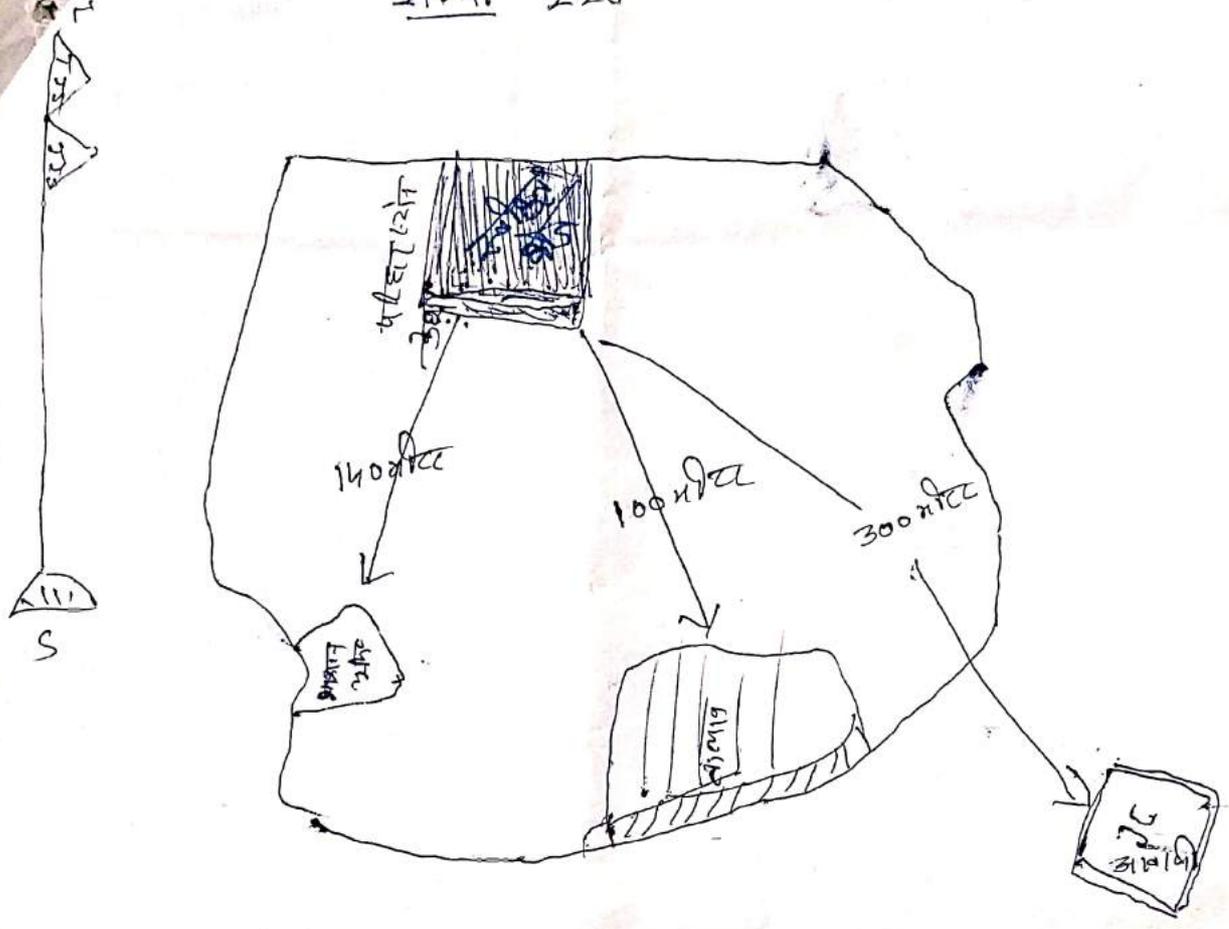


राजेंद्र सिंह चौहान  
  
गामा मिश्रराजपुर

विनय शीखा  
6266663857  
प्रतिनिधि  
P.S.C.

परी बकसा: मा.का. शिवराजपुर पंच. नं० १७७ राठ नि.नं० यु.क.नगर तहसील रायनगर

शक.नं. २२०



  
 पंच. नं० १७७  
 शिवराजपुर  
 11/06/2024

(home.asp)

Search



कार्यालय कलेक्टर (खनिज शाखा) जिला छतरपुर (म0प्र0)

modgmcha@mp.gov.in

क्र. 814 / खनिज / 2024  
प्रति,

छतरपुर दिनांक 08 / 05 / 2024

श्री अवधेश प्रताप सिंह परिहार तनय श्री लाल सिंह परिहार  
बी.एस.एन.एल. ऑफिस के पास, छतरपुर  
जिला छतरपुर (म0प्र0)

विषय :- ग्राम शिवराजपुर तहसील राजनगर के खसरा नम्बर 220 / 1 रकवा 4.000 हे0 क्षेत्र पर स्वीकृत उत्खनिपट्टा पत्थर (क्रेशर से निर्माण हेतु) में तार फेंसिंग कराये जाने बावत।

-00-

उपरोक्त विषयान्तर्गत लेख है कि आपको ग्राम शिवराजपुर तहसील राजनगर के खसरा नम्बर 220 / 1 रकवा 4.000 हे0 क्षेत्र पर खनिज पत्थर (क्रेशर से निर्माण हेतु) उत्खनिपट्टा स्वीकृत है। आपके द्वारा स्वीकृत उत्खनिपट्टा में जो तार फेंसिंग कराई गई है वह मजबूत नहीं है।

अतः आपको निर्देशित किया जाता है कि आप सीमाकनन प्रतिवेदन में उल्लेखित सीमा चिन्ह अनुसार स्वीकृत क्षेत्र में तीस दिवस के अंदर मजबूत तार फेंसिंग कराई जाकर उक्त तार फेंसिंग के छायाचित्र संलग्न कर इस कार्यालय में प्रस्तुत करें। नियत समयावधि में उक्त निर्देशों का पालन नहीं किये जाने की स्थिति में नियमानुसार अग्रिम कार्यवाही की जावेगी।

  
उपसंचालक (ख.प्र.)  
जिला छतरपुर (म0प्र0)

सेवा में,

श्रीमान् कलेक्टर महोदय,  
(खनिज शाखा)  
जिला छतरपुर (म0प्र0)

विषय :- ग्राम शिवराजपुर तहसील राजनगर के खसरा नम्बर 220/1 रकवा 4.000हे0 क्षेत्र पर स्वीकृत उत्खनिपट्टा खनिज पत्थर (क्रेशर से गिट्टी निर्माण) हेतु में तार फेंसिंग कराये जाने के संबंध में।

संदर्भ :- आपका पत्र क्रमांक 814/खनिज/2024 छतरपुर दिनांक 08.05.2024 ।

महोदय,

निवेदन है, कि मुझे ग्राम शिवराजपुर तहसील राजनगर के खसरा नम्बर 220/1 रकवा 4.000हे0 क्षेत्र पर खनिज पत्थर (क्रेशर से गिट्टी निर्माण) उत्खनिपट्टा स्वीकृत है। जिसमें संदर्भित पत्र के द्वारा खदान में तार फेंसिंग किये जाने हेतु निर्देशित किया गया है। जिसके पालन में मेरे द्वारा खदान में तार-फेंसिंग करा ली गई है। जिसके छायाचित्र संलग्न है।

अतः सूचनार्थ प्रस्तुत है।

दिनांक :-

संलग्न :- तार-फेंसिंग के छायाचित्र।

प्रार्थी

(अवधेश प्रताप सिंह परिहार)

HC  
25.06.24

कार्यालय चौकी प्रभारी चंद्रनगर थाना बमीठा जिला छतरपुर (म.प्र.)

क्र.- चौकी.चंद्रनगर/जाँच/ 188/2024

दिनांक - 18/06/2024

प्रति,

कार्यालय कलेक्टर(खनिज शाखा)

जिला छतरपुर (म.प्र.)

विषय:- ग्राम शिवराजपुर तहसील राजनगर में स्थित परिहाक स्टोन केशर से संबंधित प्राप्त शिकायती आवेदन पत्र की जाँच करने बावत्।

संदर्भ- आपके कार्यालय के पत्र क्रमांक 878/खनिज/2024 छतरपुर दिनांक 31/05/2024

-00-

उपरोक्त विषयान्तर्गत लेख है कि आपके कार्यालय के पत्र क्रमांक 878/ खनिज/ 2024 छतरपुर दिनांक 31/05/2024 के द्वारा ग्राम शिवराजपुर तहसील राजनगर में स्थित परिहाक स्टोन केशर से संबंधित प्राप्त शिकायती आवेदन पत्र की जाँच में शिकायतकर्ता द्वारा लेख किया गया है कि केशर संचालक द्वारा पावर विस्फोटक द्वारा विस्फोट करने से ग्रामवासी शिवराजपुर के घरों एवं दीवारों, घरों के लेंटर में दरारें पड़ गई हैं तथा मकान क्षतिग्रस्त हो गये हैं।

उपरोक्त के संदर्भ में लेख है कि ग्रामवासी शिवराजपुर के द्वारा अपने घरों एवं दीवारों, घरों के लेंटर में दरारें पड़ गई हैं तथा मकान क्षतिग्रस्त हो गये हैं के संबंध में किसी के द्वारा कोई शिकायत इस चौकी पर नहीं की गई है।

MC  
18.06.24

440

  
चौकी प्रभारी 18/06/24  
चौकी चंद्रनगर थाना बमीठा  
जिला छतरपुर (म.प्र.)  
चन्द्रनगर  
छतरपुर (म.प्र.)

कार्यालय कलेक्टर (खनिज शाखा) जिला छतरपुर (म0प्र0)

modgmcha@mp.gov.in

क्र. 898  
प्रति,

/खनिज/2024

छतरपुर दिनांक 31/5/2024

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी  
जिला छतरपुर (म0प्र0)

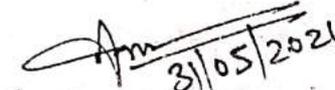
विषय :- ग्राम शिवराजपुर में स्वास्थ्य जांच शिविर आयोजित कर लोगों के स्वास्थ्य संबंधी प्रतिवेदन उपलब्ध कराये जाने बावत।

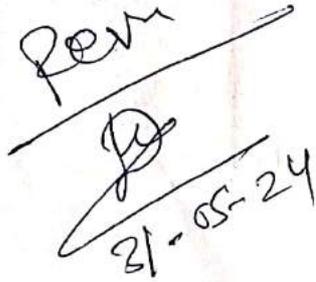
-00-

विषयान्तर्गत ग्राम शिवराजपुर में श्री अवधेश प्रताप सिंह परिहार को खसरा नम्बर 220/1 रकवा 4.000 हे0 क्षेत्र पर उत्खनिपट्टा स्वीकृत है। उक्त स्वीकृत क्षेत्र पर परिहार स्टोन क्रेशर संचालित है। जिसके संबंध में संचालक, भौमिकी तथा खनिकर्म म0प्र0 भोपाल से श्री बालकिशुन विश्वकर्मा निवासी चन्द्रनगर थाना बनीठा द्वारा प्रस्तुत शिकायत की प्रति भेजी जाकर प्रतिवेदन चाहा गया है। शिकायती पत्र में क्रेशर प्लांट से उड़ने वाली डस्ट से लोगों के जन-जीवन पर बुरा प्रभाव पड़ रहा है। लोग बीमार हो रहे हैं एवं वायु प्रदूषण होने के कारण पर्यावरण दूषित हो रहा है उल्लेख किया गया है।

अतः अनुरोध है कि ग्राम शिवराजपुर में स्वास्थ्य शिविर आयोजित किया जाकर ग्रामवासियों का स्वास्थ्य परीक्षण कराये जाने की व्यवस्था करें एवं वस्तु लोगों के स्वास्थ्य के संबंध में वस्तु स्थिति की जानकारी इस कार्यालय में उपलब्ध कराये जाने का कष्ट करें।

संलग्न :- उपरोक्तानुसार।

  
31/05/2024  
उपसंचालक (ख.प्र.)  
जिला छतरपुर (म0प्र0)

  
31-05-24

6:30 pm

क्रमांक/2024/588-89

राजनगर दिनांक - 19-06-2024

प्रति,

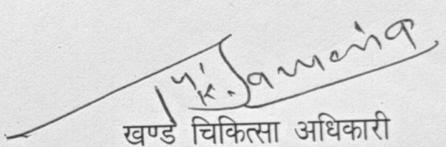
श्रीमान मुख्य चिकित्सा एवं स्वा0 अधिकारी  
जिला छतरपुर म0प्र0

विषय -  
सन्दर्भ-

ग्राम शिवराजपुर में स्वास्थ्य जॉच शिविर आयोजित कर स्वास्थ्य संबंधी प्रतिवेदन प्रस्तुत विषयक ।  
कार्यालय कलेक्टर (खनिज शाखा ) जिला छतरपुर के पत्र क्रमांक 898/खनिज/2024 छतरपुर दिनांक  
31.05.2024 के परिपालन में।

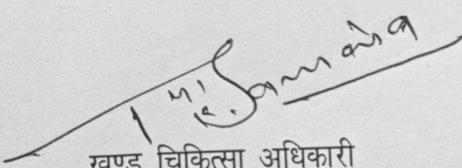
उपरोक्त विषयांतर्गत लेख है कि आज दिनांक 19 जून 2024 को ग्राम शिवराजपुर में मेडिकल टीम के द्वारा स्वास्थ्य शिविर का आयोजन किया गया, तत्पश्चात घर-घर जाकर स्वास्थ्य संबंधी जानकारी भी ली गई जिसमे पाया गया कि ग्राम शिवराजपुर में किसी भी प्रकार की संक्रामक बीमारी नहीं है।

अतः श्रीमान जी की ओर स्वास्थ्य संबंधि प्रतिवेदन सादर प्रेषित है।

  
खण्ड चिकित्सा अधिकारी  
राजनगर, जिला छतरपुर

प्रतिलिपि :-

1. कलेक्टर (खनिज शाखा ) जिला छतरपुर की ओर सूचनार्थ।

  
खण्ड चिकित्सा अधिकारी  
राजनगर, जिला छतरपुर